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Kerala Motor Transport Workers Payment Of Fair Wages (Amendment) Act, 1988

19 of 1988

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Kerala Motor Transport Workers Payment Of Fair Wages (Amendment) Act, 1988

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An Act to amend the Kerala Motor Transport Workers' Payment of FairWages Act, 1971. Whereas it is expedient to amend the Kerala Motor Tran sport Workers' Payment of Fair Wages Act, 1971 for the purposes here inafter appearing; BE it enacted in the Thirty-ninth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Motor Transport Workers Payment of Fair Wages (Amendment) Act, 1988.
- (2) It shall be deemed to have come into force on the 1st day of April, 1987.

2. Amendment Of Section 3:-

In the Kerala Motor Transport Wo rkers Payment of Fair Wages Act, 1971 (23 of 1971) (hereinafter referred to as the principal Act), in section 3, after the proviso the follow ing proviso shall be inserted, namely:

Provided further that the arrears of fair wages payable by an employer by virtue of the Kerala Motor Transport Workers Payment of Fair Wages (Amendment) Act, 1988 for any period prior to the date of publication of the said Act shall be paid before the expiry of three months after the date of such publication, in not more than three monthly instalments.

3. Substitution Of Schedule A:-

In the principal Act, for Schedule A, the following Schedule shall be substituted, namely:

SCHEDULE A		
Category of Employees		Pay Scale (Rs.)
Class of Employers I (Employers owning 25 or less than 25 vehicles)	I	600-8-640-10-690-12- 750
II	620-10-670-12-730-15- 805	
IIIA	635-12-695-15-770-18- 860	
IIIB	655-15-730-18-820-21- 925	
IV	670-15-745-18-835-21- 940	
V	690-17-775-20-875-23- 990	
VI	710-18-800-21-905-25- 1030	
Category of Employees		Pay Scale (Rs.)
Class of Employers II (Employers owning 26 or more vehicles)	I	600-8-640-10-690-12- 750
II	620-10-670-12-730-15- 805	
IIIA	635-12-695-15-770-18- 860	
IIIB	655-15-730-18-820-21- 925	
IV	670-15-745-18-835-21- 940	
V	700-18-790-21-895-24- 1015	
VI	720-18-810-22-920-25- 1045	

Note

Dearness Allowance. The fair wages are equated to 500 points of the average of the all India Consumer Price Index of IndustrialWorkers for the year 1986, that is to say, 661 (Base 1960-100). For every point of rise above 500 points, the workers shall be paid Dearness Allowance at the rate of Rs. 1.50 per mensem.

The Dearness Allowance is subject to adjustments, every six months on the basis of the All India Average Consumer Index Number Published by LabourBureau, Simla, for the months from January to June and July to December of the Year

respectively, that is to say, the amount of Dearness Allowance for January to June and July to December has to be calculated and paid in September and March respectively.

House Rent Allowance. Workers shall be paid House Rent Allowance at the rate of Rs. 20 per mensem.

Fitment Rules. The existing fair wages of a worker includes his bas ic pay, fixed Dearness Allowance of Rs. 88.20(200 points), variable Dearness Allowance at Cost of Living Number (300 points x 90 paise per point) and interim relief of Rs. 35.

Every worker who is drawing fair wages at the existing rate will be brought on to the revised pay scale with effect from the first day of April, 1987 and fitted into that pay scale at the appropriate stage, either at the initial or higher stage in the revised pay scale as the case may be.

4. Repeal And Saving :-

- (1) The Kerala Motor Transport Workers Payment of Fair Wages (Amendment) Ordinance, 1988 (13 of 1988) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.